

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) Nos. 1048-1049 of 2020

In the matter of:

M/s. Hero Exports

....Appellant

Vs.

Tiffins Barytes Asbestos & Paints Ltd. & Ors.

....Respondents

Present:

Appellant: Mr. Arun Kathpalia, Senior Advocate with Mr. Aayushmaan Gauba, Ms. Gunjan Chhabra, Ms. Aashii Yadav, Advocates.

ORDER

(Through Virtual Mode)

06.01.2021: I.A. Nos. 3019 and 3020 of 2020 have been filed by the Appellant seeking exclusion of time period under Section 14 of the Limitation Act, 1963. The same is taken on record.

Issue notice upon Respondents. Appellant to provide mobile Nos./ e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed during the course of the day.

List the appeals along with Company Appeal (AT) (Insolvency) Nos.276, 557, 653, 716, 803 of 2019 on 8th February, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g